

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4193/2013

The 6<sup>th</sup> day of February, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Pavitra Jaiswal,  
S/o Shri Ganesh Jaiswal,  
R/o P.G. College Road,  
Lalbag, Chhindwara-480001. .. Applicant

(By Advocate : None)

Versus

Union of India,  
Cabinet Secretariat,  
Through its Secretary,  
R.No.7, Bikaner House (Annexe),  
Shahjahan Road, New Delhi-110011. .. Respondent

(By Advocate : Shri Satish Kumar)

**ORDER (ORAL)**

**By Shri V. Ajay Kumar, Member (J)**

On 17.01.2019, there was no representation on behalf of the applicant. On 05.02.2019 also, there was no representation on his behalf. Even today, though the matter is listed under the caption "Part-Heard Matters", there is no representation on behalf of the applicant.

2. In the circumstances, the O.A. is dismissed for default and non-prosecution. No order as to costs.

**(ARADHANA JOHRI)  
Member (A)**

**(V. AJAY KUMAR)  
Member (J)**

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